

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI

State Vs. Netrapal
P.S. : Nihal Vihar
FIR No. : 680/20
U/S 376 IPC

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

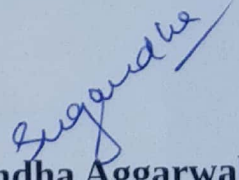
This is an application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Netrapal.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Vikas Rohtagi, Ld. Counsel for accused Netrapal.

Ld. Counsel has informed that charge sheet has been committed and he has received the copy of the same. It is also submitted that charge sheet is listed before the court of Sh. Ankur Jain, Ld. ASJ (West), Tis Hazari Courts, Delhi, today itself for 2.00 p.m.

As charge-sheet has already been committed to the court of sessions, therefore, the present application is to be considered by the court concerned.

Accordingly, application be sent to the concerned court of Sh. Ankur Jain, Ld. ASJ(West), Tis Hazari Courts, Delhi, for 2.00 p.m today itself.


(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI

State Vs. 1. Usha Nagi, 2. Sanjay Kumar,
3. Karan Nagi, 4. Babita & 5. Ranu Makol
P.S. : Hari Nagar
FIR No. : 540/19
U/S 498-A/406/34 IPC

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These are five separate anticipatory bail applications moved on behalf of 1. Usha Nagi, 2. Sanjay Kumar, 3. Karan Nagi, 4. Babita & 5. Ranu Makol.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Shintu Kumar, proxy counsel for complainant.
Applicants Sanjay Kumar and Karan Nagi on behalf of all applicants.
Adjournment sought on behalf of applicants stating that the counsel is not available today.

Heard. Request is allowed.

IO shall furnish further report whether the applicants have joined investigation or not on next date of hearing.

Both the parties jointly request for 05.09.2020.

Heard. Request is allowed.

All the five bail applications be listed on **05.09.2020**.

Accused have requested to fix the application to be taken up through video conferencing, which is not objected on behalf of complainant. Hence, on the next date of hearing, applications shall be taken up **through video conferencing**.



(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY
ADDITIONAL SESSIONS JUDGE-01 (WEST), TIS HAZARI
COURTS, DELHI.**

FIR No. 78/20

PS: Ranhola

U/s: 364-A/34 IPC

State Vs. Kuldeep

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

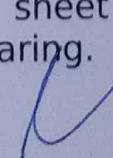
This is the third application for interim bail moved U/s 439 Cr. P.C. on behalf of applicant/accused Kuldeep.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. Nagender Singh, Ld. Counsel for the applicant/accused.

Counsel for the accused submits that he is not prepared for the arguments today and seeks adjournment. Heard. Request is allowed.

At his request, the present application be listed for consideration on 05.09.2020 along with the charge sheet before concerned duty ASJ to be taken up through physical hearing.


(Sugandha Aggarwal)

**Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY
ADDITIONAL SESSIONS JUDGE-01 (WEST), TIS HAZARI
COURTS, DELHI.**

Bail Application No. 1267

FIR No. 679/20

PS: Nihal Vihar

U/s: 376/506/34 IPC

State Vs. Rekha @ Rekha Yadav

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 29.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicant/accused Rekha @ Rekha Yadav.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

IO/SI Sangeeta is present.

Sh Vikas Rohtagi, Ld. Counsel for the victim is present along with victim in person.

Sh. Nagender Singh, Ld. Counsel for the applicant/accused.

Detailed report has already been filed by the IO. Same is perused.

Ld counsel for the applicant submits that he wishes to file certain documents regarding the conduct of the Investigation Agency and seeks some time for the same. Same be filed during the course of the day.

Cont/...

Bail Application No. 1267

FIR No. 679/20

PS: Nihal Vihar

U/s: 376/506/34 IPC

State Vs. Rekha @ Rekha Yadav

As there are directions not to accept the documents by hand, therefore, the documents which will be filed today has to be kept and considered after a gap of one day.

IO and the counsel for the victim have also submitted that accused is misbehaving and advancing threats to the victim. It is also stated that he is not cooperating with the investigation agency and the mobile phone containing the obscene videos has not been handed over to the IO till date.

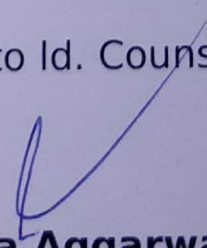
Ld. counsel for the applicant submits that he has brought the mobile phone and the applicant is ready to hand over the same to the IO.

In view of the above circumstances, the application is adjourned. Applicant shall hand over the mobile phone to the IO and cooperate with Investigation Agency. Mobile phone shall be handed over today itself. The case diary for the investigation which will be carried out today shall be produced in the court by the IO on the next date of hearing.

Be listed for consideration on the present application on 02.09.2020 before concerned duty ASJ.

Intrrim order to be continued till next date of hairng.

As prayed, copy of this order be given dasti to Id. Counsel for the applicant.


(Sugandha Aggarwal)

**Duty Additional Sessions Judge-01, West
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**State Vs. Mohit
P.S. : Mundka
FIR No. : 384/2019
U/S 363/376 IPC**

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Mohit.

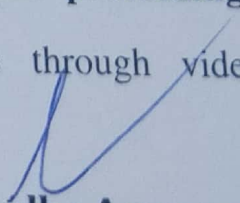
Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Narender Singh, Ld. Counsel for applicant/accused.

As per last order of the concerned Duty ASJ, IO was directed to produce both the victims today in the court.

Further, IO has already filed reply stating that both the victims have gone to Shahjhanpur, UP along with their father and could not appear in the court today.

IO has also sought exemption from appearance stating that he is out of station for investigation in a POCSO case.

In these circumstances, counsel for applicant has been suggested that the matter can be taken up through video conferencing so that both the victims can join the proceedings from Shahjahanpur, UP through video conferencing. Ld. Counsel for applicant/accused submits that he has no objection to the same and seeks one week's date. Hence, application be listed on **09.09.2020** to be taken up through video conferencing. **Notice be served upon both the victims through IO/SHO to join the proceedings through video conferencing.** IO shall also join the proceedings through video conferencing on the next date of hearing.


**(Sugandha Aggarwal)
Additional Sessions Judge-01, West,**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**FIR No. Not known
PS Ranhola
U/s Not Known
State Vs. Mohammed Yakoob**

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 11.00 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is first application for anticipatory bail moved u/s 438 Cr. P.C. on behalf of applicant/accused Mohammed Yakoob.

Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Counsel for accused has joined the proceedings through video conferencing.

As per report of the IO, no FIR was registered as no offence was committed and it is also stated that accused is not required in any other case. However, as counsel cannot be heard due to technical glitch, be listed for consideration on **05.09.2020** before the concerned Duty ASJ to be taken up through video conferencing.

(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**FIR No. 165/2020
PS Anand Parbat
U/s 394/397 IPC
State Vs. Om Prakash @ Omi**

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 11.00 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is an application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Om Prakash @ Omi.

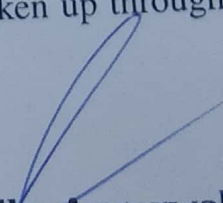
Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Counsel for applicant has joined the proceedings through video conferencing.

Reply filed. Copy be sent to the Ld. Counsel for applicant.

I deem it fit to hear the complainant also. Notice of the application be sent to the victim through IO.

Be listed on 03.09.2020 before concerned Duty ASJ to be taken up through video conferencing.


**(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**FIR No. 25/2020
PS Anand Parbat
U/s 302 IPC
State Vs. Vikram Saini**

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 4.00pm in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is second application for interim bail moved u/s 438 Cr. P.C. on behalf of applicant/accused Vikram Saini.

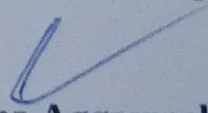
Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Counsel for applicant has joined the proceedings through video conferencing.

Reply along with verification report received from the IO. Copy be sent to the Ld.Counsel for applicant.

Application is adjourned due to above mentioned reasons regarding technical glitch.

Be listed on 02.09.2020 before the concerned Duty ASJ to be taken up through video conferencing.


**(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

FIR No. 03/2020

PS Ranhola

U/s 420/468/471 IPC

State Vs. Madhu Bala @ Madhu Jain

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 1.00pm in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is second application for anticipatory bail moved u/s 438 Cr. P.C. on behalf of applicant/accused Madhu Bala @ Madhu Jain.

Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.

Ms. Shradha Vaid, Ld. Counsel for DCW.

Ld. Counsel for applicant has joined the proceedings through video conferencing.

As per the last order, notice was to be issued to the complainant. Today, no report is received nor IO or complainant has joined the proceedings. In these circumstances, fresh notice be issued to the complainant through IO.

As per telephonic request of Ld.Counsel, put up for consideration on 03.09.2020 before the concerned Duty ASJ to be taken up through video conferencing.


(Sugandha Aggarwal)

**Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020**

IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI

FIR No.192/2020
PS Anand Parbat
U/s 379/356/411/34 IPC
State Vs. Ajay

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 11.00 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is a fresh application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Ajay.

Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Counsel for applicant has joined the proceedings through video conferencing.
Reply filed. However, submissions cannot be heard due to technical glitch.

Copy of reply be sent to the Ld.Counsel for applicant.

Be listed on **03.09.2020** before concerned Duty ASJ to be taken up through video conferencing.

(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**FIR No. 92/2020
PS Nihal Vihar
U/s 380/411/34 IPC
State Vs. Meena**

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 11.00 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is an application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Meena.

Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Counsel for applicant has joined the proceedings through video conferencing.

Reply filed. Copy be sent to the Ld. Counsel for applicant.

I deem it fit to hear the complainant also. Notice of the application be sent to the victim through IO.

Be listed on 03.09.2020 before concerned Duty ASJ to be taken up through video conferencing.

(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

FIR No. 157/2020

PS Ranhola

U/s 4 Muslim Women Protection of the Right, 2019

State Vs. Rashid

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

The application is taken up for hearing through video conferencing today at 11.00 am in view of the guidelines passed by the Hon'ble High Court vide office order no. 16/DHC/2020, dated 13.06.2020.

This is an application for anticipatory bail moved u/s 438 Cr. P.C. on behalf of applicant/accused Rashid.

Despite repeated attempts, hearing through video conferencing could not be held due to technical glitch as counsels are repeatedly stating that they are not able to hear anything. In these circumstances, proceedings cannot be conducted.

Present: Ld. Addl. PP for the State.
Ms. Shradha Vaid, Ld. Counsel for DCW.
Ld.Counsel has joined the proceedings through video conferencing.

Reply filed. Copy of reply be sent to the Ld.Counsel for applicant.

I deem it fit to hearing the complainant also. Notice of the application be issued to the victim through IO

Put up on 03.09.2020 before concerned Duty ASJ to be taken up through video conferencing.

(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi.01.09.2020

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY ADDITIONAL
SESSIONS JUDGE-10 (WEST), TIS HAZARI COURTS, DELHI**

**State Vs. Kasim @ Sahil
P.S. : Kirti Nagar
FIR No. : 353/20
U/S 356/379/411 IPC**

01.09.2020

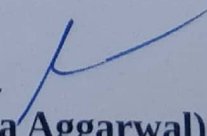
The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for regular bail moved u/s 439 Cr. P.C. on behalf of applicant/accused Kasim @ Sahil.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Sh. Sunil Tomar, Ld. Counsel for accused.
IO SI Suresh Chand in person.

Written reply already filed by the IO.

Arguments heard on the bail application. During the course of arguments, it is transpired that address of the accused is not verified. Ld. APP for the State has apprised the court after verifying from the IO that the accused was not found residing in the given address. IO has also submitted that till date, no permanent address of accused is furnished. Ld. Counsel for accused submits that parents of accused are already expired. He has stated that aunt (mausi) of accused had given different addresses. Ld. Counsel has also submitted that if released on bail, then aunt (mausi) of accused will furnish surety bond. Application shall be considered only after the address is verified. Ld. Counsel for applicant shall furnish in writing address of the aunt (mausi) as stated, to the IO. IO shall verify the said addresses and file a report on **03.09.2020**.


**(Sugandha Aggarwal)
Additional Sessions Judge-01, West,
Special Court Under the POCSO Act,
THC, Delhi. 01.09.2020**

**IN THE COURT OF DR. SUGANDHA AGGARWAL, DUTY
ADDITIONAL SESSIONS JUDGE-01 (WEST), TIS HAZARI
COURTS, DELHI**

FIR No. 674/2020

PS: Ranhola

U/s: 498-A/376/376-D/377/509/34 IPC

State Vs. 1. Ramesh Chand

2. Deepak Chander

3. Sagar Chander

4. Hemlata

01.09.2020

The undersigned has been appointed as Duty Additional Sessions Judge, vide Circular/Duty Roster dated 29.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This are four separate applications for anticipatory bail moved U/s 438 Cr. P.C. on behalf of applicants/accused.

Present: Ms Suchitra Singh Chauhan, Ld. Additional Public Prosecutor for the State.

Sh. J. D. Sharma, Ld. Counsel for the applicants/accused.

IO/SI Shalini is present.

It is reported that charge sheet has been filed yesterday only. Further vide order dated 15.07.2020, the then Ld. ASJ on duty allowed the applications till next date of hearing and directed that applicants/accused shall be released on bail in the event of arrest on furnishing of bail bonds.

IO has given a report that in pursuant of that order, applicants Sagar Chand and Hemlata were formally arrested and released on bail bond. She has further apprised the court that the

cont/...

FIR No. 674/2020

PS: Ranhola

U/s: 498-A/376/376-D/377/509/34 IPC

State Vs. 1. Ramesh Chand

2. Deepak Chander

3. Sagar Chander

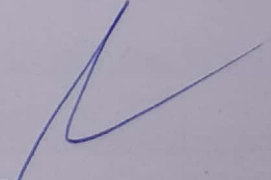
4. Hemlata

01.09.2020

charge sheet against applicants Deepak Chand and Ramesh Chand have been filed without arrest.

Considering the submission made, it is essential to go through the charge sheet to ascertain the status of the applicants as mentioned in the charge sheet and also to verify as to whether the bail bonds have been accepted by the IO unconditionally as order dated 15.07.2020 of the court was granted only for interim protection.

Present applicants be listed along with the main charge sheet for consideration on 05.09.2020 before concerned duty ASJ.


(Sugandha Aggarwal)

Duty Additional Sessions Judge-01, West

Special Court Under the POCSO Act,

THC, Delhi.01.09.2020